

assistance for irrigation projects in Karnataka is pending since long; and

(d) if so, by when and how much aid is likely to be provided to Karnataka State for irrigation projects ?

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN) : (a) and (b) Central assistance for State plans is given to the States every year in the form of block loans and grants according to approved outlay. It is not related to any individual project, except in the case of externally assisted projects for which additional Central assistance is given depending on the progress of expenditure according to approved scheme. However, outlays are earmarked in the Annual Plan for certain irrigation projects and if there is any shortfall in the earmarked cutlay, the total Central assistance to the States can be correspondingly reduced.

(c) and (d) The Karnataka Minister for Public Works and Irrigation in his letter dated 16th March, 1983 addressed to the Prime Minister had asked for additional financial assistance to the extent of Rs 75 crores per year for the next four years for completing the Malaprabha, Bhadra and Tungabhadra Projects during the current Five Year Plan, Upper Krishna Project (Phase I of Stage I) by December, 1983 and Ghataprabha Stage III by June, 1987. A reply has been sent by the Minister of Planning to the Karnataka Minister regretting that it was not possible to provide any additional financial assistance for irrigation projects in view of the heavy financial commitments of the Centre. It was also suggested in the reply that the State might readjust its priorities and provide adequate outlays for the on-going projects.

Pension to Freedom Fighters

607. SHRI H.N. NANJE GOWDA :
SHRI D.M. PUTTE GOWDA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a large

number of cases for the grant of freedom fighters pension are pending with his Ministry;

(b) if so, full details thereof;

(c) how many of these cases have been recommended by the State Governments; and

(d) what steps Government have contemplated in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b) A statement given the information (State-wise) is attached.

(c) The verification reports, in respect of about ten thousand cases have been received. These reports are under various stages of scrutiny. In respect of many cases, further classifications have been asked for from the concerned State Governments.

(d) The following measures have been taken to facilitate expeditious scrutiny/disposal of cases at the State/Central levels :

(i) The staff in the Freedom Fighter Division, Ministry of Home Affairs dealing with the claims of the freedom fighters, has been augmented.

(ii) On request from the Ministry of Home Affairs, most of the State Governments UT Administrations have set-up special cells exclusively to deal with applications of freedom fighters under the supervision of a senior officer. They have also been advised to initiate campaigns to clear all pending cases with them.

(iii) On the advise of the Ministry of Home Affairs various State Govts./UT Adms. have set-up State/Distt. level Committees comprising prominent freedom fighters to help speedier verification of the claims of freedom fighters.

Statement

Statement Showing the Position of Pending Applications Received for the Purpose of Grant of Swatantrata Sainik Samman Pension as on 31.5.83

Name of the State/UT/Category	No. of pending cases
1. Arunachal	4
2. Andaman & Nicobar	2
3. Andhra Pradesh	5832
4. Assam	11461
5. Bihar	39452
6. Chandigarh	20
7. Delhi	125
8. Goa	774
9. Gujarat	132
10. Haryana	463
11. Himachal Pradesh	119
12. J & K	1091
13. Kerala	17559
14. Karnataka	6463
15. Madhya Pradesh	204
16. Maharashtra	12651
17. Manipur	46
18. Meghalaya	39
19. Nagaland	13
20. Orissa	6891
21. Pondicherry	479
22. Punjab	1867
23. Rajasthan	204
24. Tamil Nadu	1335
25. Tripura	860
26. Uttar Pradesh	3618
27. West Bengal	49800
28. Ex. INA Personnel	5417
Total :	166921